

FIR No.887/06

PS: Punjabi Bagh

State Vs. Satyawar @ Sonu

U/s 302/307/120B/ 174A/201/34 IPC & Sec. 25/27/54/59 Arms Act

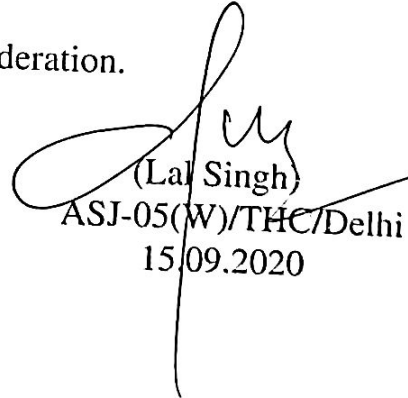
15.09.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
Sh. Gulam Chand Yadav, Ld. counsel for the applicant/  
accused through mobile phone on the mobile phone of  
Ahmad.

This application U/s 439 Cr.P.C., as filed on behalf of  
applicant/accused for grant of regular bail, is listed today for consideration.

At the request of Ld. Counsel for the applicant/accused,  
matter is adjourned for 16.09.2020.

Put up on 16.09.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
15.09.2020

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,  
TIS HAZARI COURTS, DELHI.

FIR No.455/18

PS: Tilak Nagar

State Vs. Rohit Kapoor

U/s 392/394/34 IPC

15.09.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
Sh. Abhijeet Bhagat, Ld. counsel for the applicant/accused  
through VC.

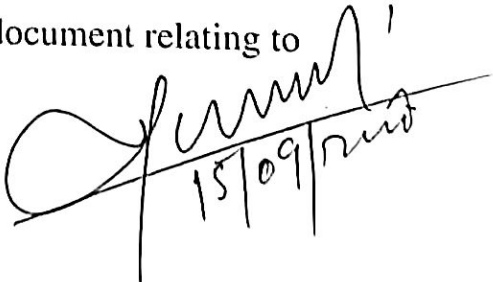
This application U/s 439 Cr.P.C., as filed on behalf of  
applicant/accused for grant of interim bail, is listed today for consideration.

Reply to the above application already received on behalf of  
SI Tinku Shokeen alongwith previous involvement report of  
applicant/accused.

Ld. Counsel for the applicant/accused submits that the  
present application has been filed on behalf of applicant/accused as there is  
no one to look after the family of the applicant/accused and  
applicant/accused is the sole bread earner in his family and moreover, the  
mother of the applicant/accused is suffering from old age related diseases.

Ld. Addl. PP submits that applicant/accused is involved in  
number of similar cases. Ld. Addl. PP has opposed the interim bail  
application.

Perusal of application shows that no document relating to

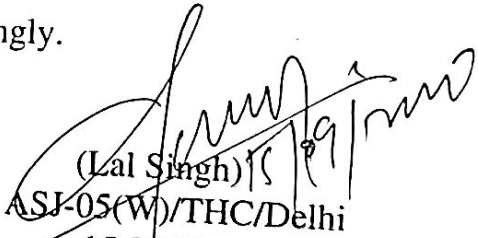
  
15/09/2020

ailment of mother of the applicant/accused has been annexed alongwith the application. Moreover, no specific ailment has been mentioned in the application and ailment of mother of the applicant/accused is stated to be related to old age diseases.

In the reply, it is mentioned that the applicant/accused is involved in more than 35 cases. Perusal of previous involvement also shows that the applicant/accused is involved in 34 cases.

Thus, keeping in view the above facts & circumstances and also considering the involvement of applicant/accused in number of cases, the present application deserves to be dismissed. Accordingly, the application is dismissed.

Application is disposed of accordingly.

  
(Lal Singh)  
ASI-05(W)/THC/Delhi  
15.09.2020

FIR No.876/17

PS: Ranhola

State Vs. Sanjiv Sharma & Ors.

U/s 302 IPC

15.09.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
Sh. Prince Sharma, Ld. Counsel for the applicant Ajay Sharma through VC.

This application as filed on behalf of applicant Ajay Sharma for release of RC of vehicle no. DL 10-CJ-5360, is listed today for consideration.

Ld. Counsel for the applicant submits that the applicant Ajay Sharma stood surety for accused Sanjeev Sharma @ Neeru, while accused Sanjeev Sharma was granted interim bail for a period of 07 days (one week) by this court on 26.06.2020 and the applicant Ajay Sharma has furnished his original RC bearing no. DL 10-CJ-5360.

Perusal of file shows that on 26.06.2020, this court has granted interim bail to the accused Sanjeev Sharma @ Neeru for 07 days (one week). The present applicant stood surety for accused Sanjeev Sharma @ Neeru and he has furnished his original RC bearing no. DL 10-CJ-5360 while furnishing bail bond.

The report has been received from Superintendent Central Jail No.1, Tihar, dated 11.09.2020 mentioning that accused Sanjeev Sharma @ Neeru was released on 27.06.2020 for 07 days interim bail in pursuance to order dated 26.06.2020 of this court and thereafter, on 04.07.2020 this court extended the interim bail for 10 days and after that accordingly, after expiry of interim bail accused has surrendered on 14.07.2020.

Thus, in view of the above, let the original RC bearing no. DL 10-CJ-5360 in the name of applicant Ajay Sharma, be released to him against proper receipt.

The application is accordingly disposed.

(Lat Singh)  
ASL05(W)/JHC/Delhi  
15.09.2020

FIR No.140/19  
PS: Punjabi Bagh  
State Vs. Ashish Pandey  
U/s 392/397/34 IPC

15.09.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
Sh. Vishnu Dutt Sharma, Ld. counsel for the applicant/ accused  
through VC.

This application U/s 439 Cr.P.C., has been filed on behalf of  
applicant/accused for extension of interim bail.

Alongwith the application copy of order dated 27.08.2020 of this  
court has been annexed vide which the applicant/accused was granted interim  
bail w.e.f. 01.09.2020 to 09.09.2020.

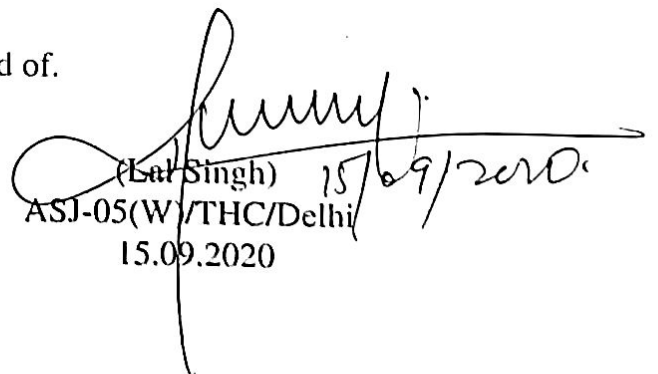
Report of Dy. Superintendent, Central Jail No.4, is received  
mentioning therein that the applicant/accused did not surrender before the jail  
authority after expiry of his interim bail period.

At this stage, Ld. Counsel for the applicant/accused submits that  
applicant/accused has expired in the intervening night of 13/14-09-2020 as some  
one has committed murder of applicant/accused.

Ld. Counsel for the applicant/accused submits that in view of the  
above, he is withdrawing the present application and he may be permitted to  
withdraw the same.

In view of the above facts & circumstances as well as submissions  
of Ld. Counsel for the applicant/accused, present application is dismissed as  
withdrawn.

Application is accordingly disposed of.

  
(Lal Singh) 15/09/2020  
ASJ-05(W)/THC/Delhi  
15.09.2020

FIR No.114/19

PS: Punjabi Bagh

State Vs. Rahul Yadav

U/s 392/397/365/34 IPC & Sec. 25/54/59 Arms Act

15.09.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
Sh. F.C. Giri, Ld. Legal Aid counsel for the applicant/  
accused through VC.

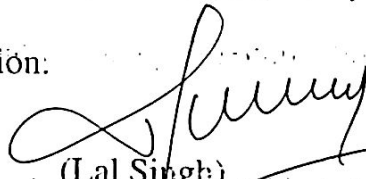
This application U/s 439 Cr.P.C., as filed on behalf of applicant/accused for grant of interim bail, is listed today for consideration.

Report has been received on behalf of Dy. Superintendent, Central Jail No.4, Tihar, mentioning therein that applicant/accused is in custody in this case from 01.03.2019 to till date and as per jail record, his conduct is good.

However, reply to the application has not been received as yet.

Therefore, issue notice to IO/SHO concerned to file reply to the above application as well as to file previous involvement report of applicant/accused, returnable for 19.09.2020.

Put up on 19.09.2020 for consideration:

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
15.09.2020



FIR No.397/19  
PS: Moti Nagar  
State Vs. Brijesh  
U/s 307/34 IPC

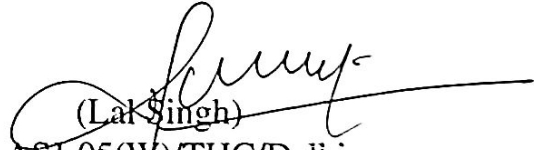
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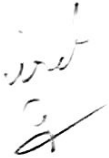
Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
Sh. Vineet Jain, Ld. counsel for the applicant/accused  
through VC.

This application U/s 439 Cr.P.C., has been filed on behalf of  
applicant/accused for grant of regular bail.

Issue notice to IO/SHO concerned to file reply to the above  
application as well as report regarding previous involvement of  
applicant/accused, returnable for 23.09.2020

Put up on 23.09.2020 alongwith main case file, for  
consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
15.09.2020



FIR No.318/18

PS: Patel Nagar

State Vs. Pawan Kumar Gautam

U/s 186/353/307/147/148/149/34 IPC & Sec. 27 Arms Act

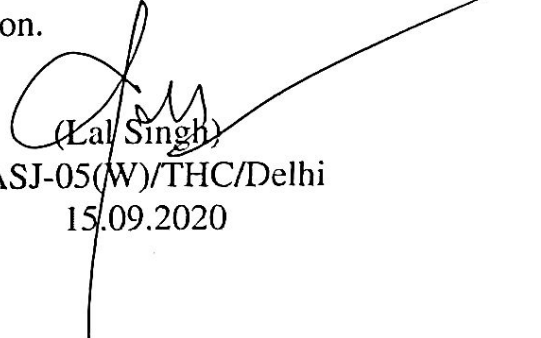
15.09.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
None for the applicant/accused.

This application has been filed on behalf of applicant/accused for taking up the application for grant of bail as already filed on 16.03.2019.

In view of the above, put up on 26.09.2020 alongwith main bail application.

Put up on 26.09.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
15.09.2020



FIR No.99/18  
PS: Ranjit Nagar  
State Vs. Arjun Hakla  
U/s 392/394/397/411/34 IPC

15.09.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
Sh. Zia Afroz, Ld. counsel for the applicant/accused through VC.

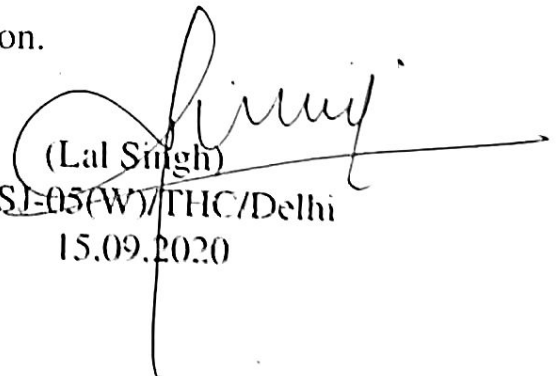
This application U/s 439 Cr.P.C., as filed on behalf of applicant/accused for grant of regular bail, is listed today for consideration.

Despite of notice issued to IO/SHO concerned, as yet reply to the above application as well as report regarding previous involvement of applicant/accused not received.

**Issue fresh notice to IO/SHO concerned to file reply to the above application as well as to file report regarding previous involvement of applicant/accused and the present status of the previous cases, returnable for 23.09.2020.**

**Notice be also issued to IO of the case to appear through VC in this case on next date of hearing i.e. 23.09.2020.**

Put up on 23.09.2020 for consideration.

  
(Lal Singh)  
ASE-05(W)/THC/Delhi  
15.09.2020



FIR No.636/19  
PS: Nihal Vihar  
State Vs. Rahul Sharma  
U/s 307/34 IPC & Sec. 25/27 Arms Act

15.09.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
Sh. Amardeep Maini, Ld. counsel for the applicant/accused  
through VC.

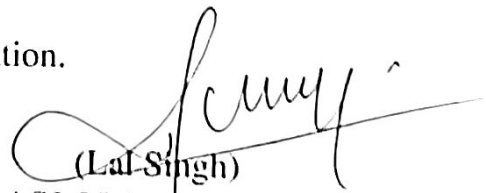
This application has been filed on behalf of applicant/accused  
Rahul Sharma @ Mota for grant of interim bail.

Reply to the above application is received on behalf of SI  
Amit Nagar, P.S. Nihal Vihar alongwith previous involvement report.

Ld. Counsel for the applicant/accused submits that the  
present application has been filed on the medical ground of father of the  
applicant/accused.

Issue notice to IO/SHO concerned to verify the medical  
documents of father of the applicant/accused namely Sh. Harish Chand  
and also to file family details of the applicant/accused, returnable for  
24.09.2020.

Put up on 24.09.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
15.09.2020



FIR No.468/15  
PS: Patel Nagar  
State Vs. Deepanshu @ Deepu  
U/s 302/394/397/411 IPC

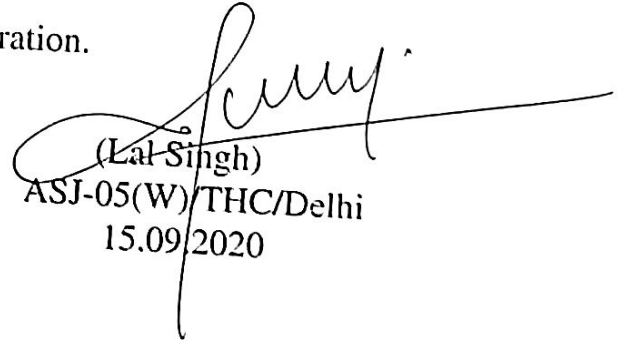
15.09.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
Sh. Uma Shankar Gautam, Ld. counsel for the  
applicant/accused through VC.

This application U/s 439 Cr.P.C., has been filed on behalf of  
applicant/accused for grant of interim bail in terms of HPC guidelines  
dated 18.05.2020.

Issue notice to concerned jail superintendent to file conduct  
report of applicant/accused, returnable for 19.09.2020.

Put up on 19.09.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
15.09/2020

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CA No.188/19

Diwan Singh Vs. Sada Ram

Matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 and order bearing No.322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No.545/13726-13784/Misc/Gaz.DJ West/Delhi/2020 dated 31.08.2020 of the Ld. District & Sessions Judge, West, THC, Delhi.

15.09.2020

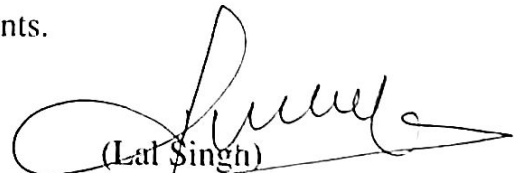
Present : Sh. Yugal Kishor Prasad, Ld. Counsel for the appellant through VC.  
None for the respondent.

Matter is at the stage of arguments on appeal.

However, none appeared for the respondent.

As none appeared for the respondent, therefore, matter is adjourned for 24.11.2020.

Put up on 24.11.2020 for arguments.



(Lal Singh)

ASI-05(W)/THC/Delhi

15.09.2020

CR No.410/19

Rajeev Kumar Vs. The State

Matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 and order bearing No.322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No.545/13726-13784/Misc/Gaz.DJ West/Delhi/2020 dated 31.08.2020 of the Ld. District & Sessions Judge, West, THC, Delhi.

15.09.2020

Present : Sh. Sanjeev Kumar, Ld.Counsel for the petitioner through VC.  
Sh. M.A. Khan, Ld. Addl. PP for the State/respondent No.1 through VC.

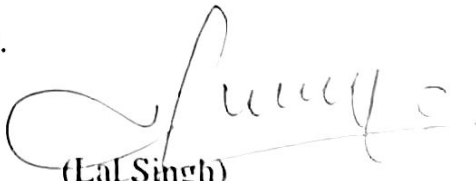
Matter is at the stage of arguments on revision petition.

Argument partly heard.

Ld. Counsel for the petitioner submits that on next date of hearing he wants to appear physically in this case for further arguments.

At the joint request of parties, matter is adjourned for 26.09.2020.

Put up on 26.09.2020 for arguments.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
15.09.2020

Case No.701/2019  
FIR No.173/18  
PS: Ranhola  
State Vs. Amrish Tyagi & Anr.

Matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 and order bearing No.322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No.545/13726-13784/Misc/Gaz.DJWest/Delhi/2020 dated 31.08.2020 of the Ld. District & Sessions Judge, West, THC, Delhi.

15.09.2020

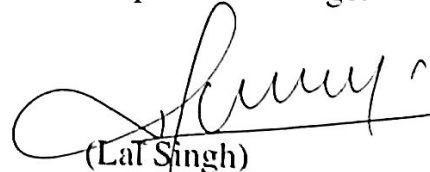
Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
Sh. Lalit Kumar, proxy counsel for counsel for both accused persons alongwith both the accused persons through VC.

Matter is at the stage of arguments on the point of Charge.

Proxy counsel for the accused persons seeks one opportunity for argument on charge.

At the request of proxy counsel, matter is adjourned for 26.09.2020.

Put up on 26.09.2020 for arguments on the point of Charge.



(Lal Singh)  
ASJ-05(W)/THC/Delhi  
15.09.2020

Case No. 57520/16  
FIR No.44/09  
PS: Nangloi  
State Vs. Om Prakash & Ors.  
U/s 302/34 IPC

Matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 and order bearing No.322/RG/DHC/ 2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No.545/13726-13784/Misc/Gaz.DJWest/Delhi/2020 dated 31.08.2020 of the Ld. District & Sessions Judge, West, THC, Delhi.

15.09.2020

Present : Sh. M.A. Khan, Ld.Addl. PP for the State through VC.  
Sh. C. Prakash, Ld. Counsel for the accused persons through VC.  
Accused have not joined the proceedings through VC.

Matter is at the stage of final argument.


Ld. Counsel for the accused persons orally requested to exempt the personal appearance of accused persons through VC for today.

At the request of counsel for the accused, accused are exempted from joining the proceedings through VC only for today.

Ld. Counsel for the accused submits that he want to file written argument in this case before advancing oral arguments and hence he is seeking adjournment.

At the request of Ld. Counsel for accused, matter is adjourned for 12.10.2020.

Put up on 12.10.2020 for final arguments.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
15.09.2020